## HIGH COURT OF MADHYA PRADESH

## **MEMO**

No.Q/RJ-I/JJC/ 206

Jabalpur, dated 04.10.2018

To, The District and Sessions Judge All Districts (M.P.)

Subject: Regarding holding coordination meeting on implementation of Juvenile Justice (Care and Protection of Children) Act, 2015 in the District

## Respected Sir/Madam,

With reference to subject matter above, this is to bring to your kind notice that Juvenile Justice Committee of High Court of Madhya Pradesh (JJC – HC of MP) in its meeting held on 5<sup>th</sup> September 2018 reviewed the status of coordination meetings being held at district level by the District and Sessions Judge on implementation of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015).

The Hon'ble Committee in the meeting observed that most of the districts are not holding coordination meeting regularly. The Hon'ble Committee has also observed that in order to effectively monitor the implementation of JJ Act and JJ Model Rules, coordination meeting at District level should be held on *monthly basis* which should review the issues relating to Juvenile Justice, implementation of JJ Act and Model Rules, and to resolve systemic, operational and attitudinal challenges that hinder linkages between the juvenile justice functionaries and other government agencies. follow up of earlier decisions and in case any issues remain unresolved and which require intervention by the Hon'ble Juvenile Justice Committee of High Court of Madhya Pradesh, the same should be specifically informed to JJC-HC of MP

As per earlier communication, District Judges were requested to:

- 1. Continue holding the meeting of functionaries to inform them about their rules, powers and duties under the JJ Act at the Districts Level.
- 2. Ascertain specifically whether nominated officials of SJPU are actually working in their respective place of posting or not and kindly apprise.
- 3. After receiving report from committee (headed by visitor) kindly apprise about the conditions of building of JJBs, CWCs and CCIs and

with report containing photographs. The proposed construction, if any, be made out only after approval from JJC, however urgent necessary repairs may be undertaken if required.

4. Submit report in chart form about activities in the CCIs with respect to implementation of Pilot Project initiated at Jabalpur.

The agenda of coordination meeting may be identified by District and Sessions Judge. As an indication, in addition to discussion on above, point of discussion may include:

- Role and responsibilities of key functionaries in Juvenile Justice System in the district.
- whether they are effectively functioning on the ground or not;
- Issues and challenges in effective implementation of JJ Act and Model Rules in the District.
- Visitor's report and Report in form JJB-1 and JJB-11

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 Any other issue which required consideration and resolution for effective implementation of JJ Act, 2015 and Model Rules 2016 in district.

It is therefore, requested to submit the coordination meeting report after completion of meeting within 15 days positively.

[Zakir Hussain]

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